

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.25
C.P No.208/2013
T.P No.(IBC) 03/2024

IN THE MATTER OF:

M/s. Consolidated Construction Consortium Ltd., ... Petitioner
Vs.
M/s. Associate Décor Limited ... Respondent

Order under Section 433 (e) & (f) read with Sec. 434 (1) (b) of C.A 1956

Order delivered on: 25.06.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Atul Madhavan

ORDER

1. Heard the Ld. Counsel for the Petitioner and RP.
2. The matter has been transferred from the Hon'ble High Court of Karnataka. Therefore, the Petitioner Counsel requested time to file Vakalath and also to file the documents related to the case. Therefore, he is directed to file two sets of the documents which are filed before the Hon'ble High Court of Karnataka before the next date of hearing.
3. List the matter for further consideration on **22.08.2024**.

Sd/-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

Sd/-
(K. BISWAL)
MEMBER (JUDICIAL)